

Through Video Conferencing

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/390/2020

Jabalpur, this Thursday, the 06th day of August, 2020

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

Krishna Chand Kanojiya, S/o Shri Phullu Kanojiya, aged about 56 years, Station Master, Bikrampur, R/o Bikrampur, District – Narsinghpur (MP), Pin-Code 487118
-Applicant

(By Advocate – Shri Utkarsh Agrawal)

V e r s u s

1. The Union of India through the General Manager, West Central Railway, Near Indira Market, Jabalpur (M.P.) – 482001.
2. The Divisional Railway Manager, West Central Railway, Opposite Old District Court Building, Jabalpur (M.P.) – 482001.
3. The Senior Divisional Operating Manager, West Central Railway, Opposite Old District Court Building, Jabalpur (M.P.) – 482001
-Respondents

(By Advocate – Shri A.S. Raizada)

O R D E R

By Ramesh Singh Thakur, JM.

Heard.



2. This Original Application has been filed against the transfer order dated 03.10.2019 (Annexure A-1), whereby the applicant has been transferred from Bikrampur to Surasaraigram Jhara, Singrauli.

3. From the pleadings as per Annexure A-4, it has been clearly clarified by the respondent department that the representation of the applicant (Annexure A-3) will be looked into when there will be end of lockdown period. It has been further clarified in this Annexure that the applicant will not be relieved till then.

4. Learned counsel for the respondents submits that this Original Application is premature and mere apprehension of the applicant has no substance.

5. On the other hand, learned counsel for the applicant submits that vide Annexure A-6 dated 29.07.2020, the applicant has made another representation, whereby the additional facts have been narrated. He prays that the respondents may be directed to decide the same.

6. In view of the present circumstances, we feel that this Original Application is premature at this stage and is dismissed as premature. Needless to say that in view of Annexure A-4 when the matter of the



applicant will be considered, the averments made in Annexure A-6 representation shall also be taken account.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

am/-

